

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH, COURT NO. 1

SERVICE TAX APPEAL NO. 50653 OF 2017

[Arising out of the Order-in-Appeal No. 487-491(AK) ST-JPR-2016 dated 21/12/2016 passed by the Commissioner (Appeals) Central Excise and Service Tax, Jaipur]

M/S SMT. BHAGOTI DEVI

153, SHYAMPURA, TEHSIL & DISTRICT- SIKAR
RAJASTHAN

....APPELLANT

Vs.

**THE ASSISTANT COMMISSIONER OF CENTRAL
EXCISE & SERVICE TAX, DIVISION, SIKAR
JODHPUR**

....RESPONDENT

Appearance:

None for the appellant

Shri Harshvardhan, Authorised Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51322 /2023

Date of Hearing/Decision: 15/09/2023

JUSTICE DILIP GUPTA:

Case has been called out but no one has appeared on behalf of the appellant. It transpires that even on the earlier occasions when the matter was listed on 27.04.2023 and 18.07.2023, no one had appeared on behalf of the appellant.

2. Learned authorized representative appearing for the department has brought to the notice of the Bench the discharge of dues certificate issued in connection with the declaration issued under the Indirect Tax Dispute

Resolution Scheme, 2016. It mentions that in view of the declaration made by the appellant, the Designated Authority has issued a discharge of dues certificate certifying the receipt of payment from the declarant towards full and final statement of the amount due from the declarant in terms of the Order-in-Original dated 10.02.2015.

3. It appears that it is for this reason no one has been appearing on behalf of the appellant.

4. The appeal, therefore, stands dismissed as withdrawn.

(Order dictated and pronounced in open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P. V. SUBBA RAO)
MEMBER (TECHNICAL)